# COURT-I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 108 OF 2016 & IA NO. 532 OF 2017 AND APPEAL NO. 213 OF 2016

**Dated: 12<sup>th</sup> July, 2017** 

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

### In the matter of :

# APPEAL NO. 108 OF 2016 & IA NO. 532 OF 2017

Maharashtra State Electricity Distribution Co. Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ....Respondent(s)

Counsel for the Appellant(s) : Mr. Nirav Shah

Ms. Ramni Taneja

Counsel for the Respondent(s) : Mr. Hasan Murtaza for R-2

# **APPEAL NO. 213 OF 2016**

#### In the matter of :

Mula Pravara Electric Co-operative Society Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Nirav Shah

Mr. Udit Gupta for R.2

## **ORDER**

#### I.A. No. 532 of 2017

(Appl. for impleadment)

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the case, prayer clause 'a', which reads as under, is granted.

"Allow the Appellant/Applicant to implead the Maharashtra Veej Grahak Sangatana as Respondent No.3 in the present appeal, as directed by this Hon'ble Tribunal by its Order dated 20<sup>th</sup> February 2017 in IA No. 476 of 2016 in DFR No. 2280 of 2016, entitled: Maharashtra Veej Grahak Sangatana vs. Maharashtra Electricity Regulatory Commission and others, Annexure A-1 hereto"

Application is allowed.

# Appeal No. 108 ad 213 of 2016

Learned counsel for the appellant is directed to carry out the necessary amendment in Appeal No. 108 of 2016 within a week.

As requested, liberty to file reply containing grounds to challenge the impugned order is granted to the impleaded respondent and he may file the same on or before 27.07.2017 after serving copy on the other side.

List these matters on 11.09.2017. In the meantime, pleadings be completed.

(I.J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt